COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 97 of 2018 & IA NO. 243 OF 2017

Dated: 24th April, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Maharashtra State Electricity Transmission Co. Ltd. ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission ... Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. M.Y. Deshmukh

Counsel for the Respondent(s) : Ms. Neha Garg for

Mr. Anand K. Ganesan for R-2

Ms. Ananya Sachdeva for R-3

<u>ORDER</u>

Admit. Issue notice to the respondents returnable on 24.07.2018. Ms. Neha Garg takes notice on behalf of Respondent No.2 & Ms. Ananya Sachdeva takes notice on behalf of Respondent No.3 and they seek six weeks time to file reply.

List the matter on <u>24.07.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 06.06.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor) Technical Member